

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 498
ANSWERED ON 03/02/2026**

WAGE RATES UNDER VB-G RAM G

498. Shri MaddilaGurumoorthy:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government will notify wage rates under the Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission Gramin (VB- G RAM G) scheme prior to its implementation to ensure transparency and informed participation of workers;**
- (b) whether such notified wage rates will be at least equal to the prevailing wage rates under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in the respective States and districts; and**
- (c) if so, the details of institutional mechanisms, timelines, and accountability measures put in place or proposed to be put in place to prevent delays in wage notification and wage payments and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)**

(a) to (c): As per section 10 of Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission Gramin (VB-G RAM G) Act, 2025, Central Government may, by notification, specify the wage rate for the purpose of this Act, which shall apply to manual work provided under the scheme. The wage rate so notified shall not be less than the prevailing wage rate as notified under section 6 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005. Act also provides that until a wage rate is notified by the Central Government in accordance with Section 10 of the Act, the wage rates notified under section 6 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, shall continue to apply in the areas covered by this Act.

Sub-section (3) of Section 4 of the Act, provides for the disbursement of daily wages on a weekly basis or in any case not later than a fortnight after the date on which such work was done. Additionally, as per the Para 6 of Schedule II of the Act, in case the payment of wages is not made within fifteen days from the date of closure of the muster roll, the wage seekers shall be entitled to receive payment of compensation for the delay.
